GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION DEPARTMENT OF CONSUMER AFFAIRS

RAJYA SABHA UNSTARRED QUESTION No. 201 TO BE ANSWERED ON 22.07.2025

VACANCIES IN CONSUMER COURTS

201. SHRI RYAGA KRISHNAIAH

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of number of consumer courts in the country, State-wise;
- (b) the number of vacancies in each court and the time since when they have remained vacant; and
- (c) the steps taken to fill up all the vacant posts in the consumer courts all over the country?

ANSWER

THE MINISTER OF STATE, CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI B. L. VERMA)

(a) : The Consumer Protection Act, 2019 provides for a three tier quasi-judicial machinery at District, State and National level commonly known as "Consumer Commissions" for protection of the rights of consumers and to provide simple and speedy redressal of consumer disputes including those related with unfair trade practices. The Consumer Commissions are empowered to give relief of a specific nature and award compensation to consumers, wherever appropriate.

At present, there is one National Consumer Disputes Redressal Commission at the national level and thirty five State Consumer Disputes Redressal Commissions at the state level. The number of District Consumer Disputes Redressal Commissions (State-wise) is at **Annexure-I.**

- (b) : At present, there are two vacancies of members in National Consumer Disputes Redressal Commission. The details of existing vacancies in State and District Consumer Disputes Redressal Commission are at **Annexure-II.**
- (c) : Under the provisions of the Consumer Protection Act, 2019, it is the responsibility of the State Governments to fill up the vacancies of President and Members in the State Commissions and District Commissions. Further, as per Rule 6(4) of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020, the process of appointments shall be initiated by the State Government atleast 6 months before the vacancy arises. Also, the Central Government has been continuously taking up with the State Governments/UT Administrations for expeditious filling up of the existing and anticipated vacancies of President and Members of the Consumer Commissions.

As per Section 32 of the Consumer Protection Act, 2019, if, at any time, there is a vacancy in the office of the President or Member of the District Commission, the State Government may, by notification, direct -

- a) any other District Commission specified in that notification to exercise the jurisdiction in respect of that district also; or
- b) the President or a member of any other District Commission specified in that notification to exercise the powers and discharge the functions of the President or member of that District Commission also.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 201 TO BE ANSWERED ON 22.07.2025 REGARDING VACANCIES IN CONSUMER COURTS.

S. No.	Name of State/UT	No. of District Commissions			
1.	A&N Island (UT)	1			
2.	Andhra Pradesh	17			
3.	Arunachal Pradesh	25			
4.	Assam	23			
5.	Bihar	38			
6.	Chandigarh (UT)	2			
7.	Chhattisgarh	27			
8.	D&N Haveli and D&D (UT)	1			
9.	Delhi (UT)	10			
10.	Goa	2			
11.	Gujarat	38			
12.	J&K (UT)	10			
13.	Kerala	14			
14.	Lakshadweep (UT)	1			
15.	Haryana	22			
16.	Himachal Pradesh	12			
17.	Jharkhand	24			
18.	Karnataka	33			
19.	Madhya Pradesh	48			
20.	Maharashtra	40			
21.	Manipur	3			
22.	Meghalaya	7			
23.	Mizoram	11			
24.	Nagaland	11			
25.	Odisha	30			
26.	Puducherry (UT)	1			
27.	Punjab	23			
28.	Rajasthan	37			
29.	Sikkim	6			
30.	Tamil Nadu	32			
31.	Telangana	12			
32.	Tripura	4			
33.	Uttarakhand	13			
34.	Uttar Pradesh	79			
35.	West Bengal	28			
Total 685					

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 201 TO BE ANSWERED ON 22.07.2025 REGARDING VACANCIES IN CONSUMER COURTS.

S.	State	State Commission		District Commission	
No		President	Member	President	Member
1	A&N Island (UT)	1	0	0	2
2	Andhra Pradesh	1	2	5	3
3	Arunachal Pradesh	1	2	0	41
4	Assam	0	3	6	18
5	Bihar	0	1	23	41
6	Chandigarh (UT)	0	1	0	1
7	Chhattisgarh	0	3	7	20
8	D&N Haveli and D&D (UT)	1	2	1	1
9	Delhi (UT)	0	1	2	5
10	Goa	1	2	0	0
11	Gujarat	1	3	31	56
12	J&K (UT)	1	1	6	11
13	Kerala	0	2	2	5
14	Ladakh (UT)	1	2	2	3
15	Lakshadweep (UT)	0	0	0	0
16	Haryana	0	0	2	7
17	Himachal Pradesh	0	0	0	9
18	Jharkhand	1	3	6	13
19	Karnataka	0	7	15	13
20	Madhya Pradesh	0	3	5	34
21	Maharashtra	0	3	12	24
22	Manipur	1	1	0	1
23	Meghalaya	0	2	0	1
24	Mizoram	1	1	0	3
25	Nagaland	0	0	0	10
26	Odisha	1	0	17	44
27	Puducherry (UT)	1	2	0	0
28	Punjab	0	2	5	14
29	Rajasthan	0	0	1	21
30	Sikkim	1	2	0	0
31	Tamilnadu	0	4	4	18
32	Telangana	1	0	3	3
33	Tripura	1	0	0	1
34	Uttarakhand	1	1	9	2
35	Uttar Pradesh	1	1	37	77
36	West Bengal	0	5	17	16
	Total	18	62	218	518
